

7

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2473/2004

New Delhi this the 8th day of October, 2004.

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)**

T. Usha Rani
PGT (Physics)
Kendriya Vidyalaya,
Pachmarhi (M.P.) and
Resident of Plot No. 1461 Fourth Main Road
Villapuram Housing Board,
Madurai (Tamil Nadu).

-Applicant

(By Advocate: Shri S.M. Garg)

Versus

1. Kendriya Vidyalaya Sangathan
through its Commissioner
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi-110016.
2. Assistant Commissioner
Kendriya Vidyalaya Sangathan,
Regional Office, Opp. Maida Mills,
Bhopal 462 011 (M.P.)

-Respondents

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

Learned counsel for applicant stated that applicant's
appeal dated ~~26.11.2004~~ is yet to be responded to by the
respondents.

2. OA is disposed of at the admission stage itself, with a direction to the respondents to dispose of applicant's appeal by passing a detailed and speaking order within a period of

* 26.11.2004 substituted by 26.03.2003

as per order dt. 31.01.2005 in OA 207/05.

11/Jan/2005
02/02/2005

three months from the date of receipt of a copy of this order.

No costs.

S. Raju
(Shanker Raju)
Member (J)
(A)

/vv/

V.K. Majotra
8.10.04
(V.K. Majotra)
Vice Chairman